

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WELLSHINE CHIT FUNDS PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	WELLSHINE CHIT FUNDS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	25.1.2000
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Tamilnadu, Chennai
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U65992TN2000PTC044007
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	First Floor, New No.6, Old No.3, Thomas Street, Race Course Road, Kajamalai , Ticuchirappalli, Tamilnadu, India-620020
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30.04.2025
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: CHITRA PERINKULAM RAGAVAN Address: "Anurag", Old No 16, New No: 7: Appadurai Street, Teynampet, CHENNAI-600018, Tamilnadu Email Id: chitraprc@yahoo.com Mobile No: +919841080995 Registration No: IBBI/IPA-002/IP-N00720/2019-20/12558
8	LAST DATE FOR SUBMISSION OF CLAIMS	30 th May 2025

Notice is hereby given that the WELLSHINE CHIT FUNDS PRIVATE LIMITED has commenced voluntary liquidation on 30.04.2025.


The stakeholders of WELLSHINE CHIT FUNDS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 30th May 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.05.2025

Place: Chennai


CHITRA PERINKULAM RAGAVAN
Voluntary Liquidator
No. IBBI/IPA-002/IP-N00720/2019-20/12558